

HARYANA VIDHAN SABHA

1st SESSION

BULLETIN NO. 2

**Wednesday, the 28th October, 2009
(2nd Sitting)**

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Wednesday, the 28th October, 2009 from 2.52 P.M. to 6.56 P.M.)

I. Governor's Address

The Speaker in pursuance of Rule 18 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and reported that the Governor was pleased to address the Haryana Legislative Assembly today, the 28th October, 2009 at 2.00 P.M. under Article 176(1) of the Constitution.

A copy of the Address was laid on the Table of the House.

II. Paper laid on the Table by the Speaker

The Speaker laid on the Table of the House a copy of the Election Commission of India Notification No. 308/HN-LA/2009, dated the 24th October, 2009 issued under Section 73 of the Representation of the People Act, 1951.

III. Announcement

(a) By the Speaker

Panel of Chairpersons

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following Members to serve on the Panel of Chairpersons:-

1. Shri Mahender Partap Singh, M.L.A.
2. Shri Anand Singh Dangi, M.L.A.
3. Shri Ram Pal Majra, M.L.A.
4. Shri Anil Vij, M.L.A.

(b) By the Secretary:-

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Session held in July-August, 2009 and have since been assented to by the Governor:-

July-August Session, 2009

1. The Haryana Public Service Commission (Additional Functions) Amendment Bill, 2009
2. The Pre-conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Haryana Validation Bill, 2009
3. The Haryana Appropriation (No. 3) Bill, 2009.

4. The Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2009.
5. The Haryana Municipal (Amendment) Bill, 2009.
6. The Haryana Municipal Corporation (Second Amendment) Bill, 2009.
7. Deenbandhu Chhotu Ram University of Science and Technology Murthal (Amendment) Bill, 2009.
8. The Haryana Co-operative Societies (Amendment) Bill, 2009.
9. The Haryana Development and Regulation of Urban Areas (Second Amendment) Bill, 2009
10. The Court Fees (Haryana Amendment) Bill, 2009.
11. The Haryana Private Universities (Third Amendment) Bill, 2009.
12. YMCA University of Science and Technology Faridabad Bill, 2009.

IV. Obituary References

The Chief Minister made references to the deaths of the late:-

1. Shri Harcharan Singh Brar, former Governor of Haryana
2. Rao Birender Singh, former Chief Minister of Haryana
3. Shri Y.S. Rajasekhara Reddy, former Chief Minister of Andhra Pradesh
4. Shri Sher Singh, former Union Minister
5. Shri Saroop Singh, former Speaker of Haryana Legislative Assembly
6. Smt. Kartar Devi, former Minister of Haryana
7. Shri Baldev Tayal, former Minister of Haryana
8. Thakur Mangal Singh, former Member of PEPSU Legislative Assembly
9. Freedom Fighters of Haryana
10. Martyrs of Haryana
11. Others

and spoke for 11 minutes

Shri Om Parkash Chautala, a member from the Indian National Lok Dal spoke for 8 minutes.

Shri Anil Vij, a member from the Bhartiya Janta Party also spoke for 7 minutes.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 5 Minutes.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

V. Vote of Confidence

The Chief Minister moved -

That this House expresses confidence in the Council of Ministers.

Shri Om Parkash Chautala, a member from the Indian National Lok Dal spoke for 19 minutes.

Shri Anil Vij, a member from the Bhartiya Janta Party spoke for 2 minutes.

Prof. Sampat Singh, a member from the Treasury Benches also spoke for 4 minutes.

The Chief Minister, by way of reply, spoke for 1 minute.

After ascertaining the votes of the Members by voices, Hon'ble Speaker announced that "The Ayes have it". This opinion was challenged and division was claimed. Mr. Speaker after calling upon those Members who were for 'Ayes' to rise in their places and on a count having been taken, declared that the motion was carried. 47 votes were in favour of the motion.

The motion was carried.

VI MOTION UNDER RULE 15

The Chief Minister moved -

That the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sitting of the Assembly, indefinitely'.

The motion was put and carried.

VII MOTION UNDER RULE 16

The Chief Minister moved -

That the Assembly at its rising this day shall stand adjourned sine-die.

The motion was put and carried

VIII Motion under Rule 121

The Chief Minister moved -

That the provisions of Rules 231, 233, 235 and 270 of the Rules Procedure and Conduct of Business in the Haryana Legislative Assembly in-so-far as they relate to the constitution of the-

- (i) Committee on Public Accounts;
- (ii) Committee on Estimates;

- (iii) Committee on Public Undertakings; and
- (iv) Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes

for the remaining period of the year 2009-10 be suspended.

He also moved-

"That this House authorizes the Speaker, Haryana Vidhan Sabha to nominate the Members of the aforesaid Committees for the remaining period of the year 2009-2010, keeping in view the proportionate strength of various parties/groups in the House."

The motion was put and carried.

IX Motion under Rule 121 for the suspension of Rule 10

Shri Randeep Singh Surjewala, M.L.A. moved -

"That provision of Rule 10 of Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly be suspended in its application to the election of Deputy Speaker."

The motion was put and carried

X. Papers Laid/Re-laid on the Table of the House

By the Chief Minister (Sr. No.1 Re-laid and Sr. No.2 laid)

1. The Personal Department Notification NO.G.S.R.7/Const./Art.320/2009, dated the 18th March, 2009 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
2. The Annual Report 2008-09 (1.4.2008 to 31.3.2009) of Lokayukta, Haryana, as required under Section 17(4) of the Haryana Lokayukta Act, 2002.

XI. DISCUSSION ON THE GOVERNOR'S ADDRESS

Prof. Sampat Singh, M.L.A. while moving the motion :-

"That an address be presented to the Governor in the following terms:-

'That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on 28th October, 2009.'

and spoke for 28 minutes

Shri Kuldeep Sharma, M.L.A. seconded the motion and spoke for 15 minutes.

Shri Randeep Singh Surjewala, a Member from the treasury benches spoke for 11 minutes,

Shri Om Parkash Chautala and Shri Ashok Kumar Arora, members from the Indian National Lok Dal, spoke for 43 and 11 minutes, respectively.

Shri Krishan Pal Gurjar, a member from the Bhartiya Janta Party also spoke for 31 minutes.

The Chief Minister, while replying to the debate, spoke for 27 minutes.

Thereafter, the motion -

"That an address be presented to the Governor in the following terms:-

'That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on 28th October, 2009.'

was put and carried

Shri Mahender Partap Singh, a Member from the panel of Chairpersons occupied the Chair from 5.50 P.M. to 6.19 P.M.

The Sabha then adjourned sine die.
